

**JAMMU & KASHMIR**  
**HIGH COURT LEGAL SERVICES COMMITTEE AT SRINAGAR**

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To

The Chairman  
District Legal Service Authority (All)

No: 277/HCLSC/SG2 · Dated: 14/09/2011

Subject: Setting up of Free Legal Aid Clinics as per the Jammu and Kashmir State Legal Services Authority (Legal Aid Clinic) Scheme, 2010.

Sir,

I am under directions of Hon'ble the Chief Justice (Acting), High Court of Jammu and Kashmir (Patron-in-Chief, J&K State Legal Services Authority) and Hon'ble Mr. Justice Virender Singh, Judge, High Court of Jammu and Kashmir (Executive Chairman, J&K State Legal Services Authority) to request you to identify the spaces for setting up of two Legal Aid Clinics in your District at the earliest. In this regard, your kind attention is invited to Rules 8 and 13 of Jammu and Kashmir State Legal Services Authority (Legal Aid Clinic) Scheme, 2010 :-

*"8. The infrastructure in the Legal Aid Clinic:*

*Every legal aid clinic shall have at least the basic and essential furniture like a table and three or four chairs. The local body institutions shall be requested to provide the essential furniture for use in the legal aid clinic. Only in those places where legal aid clinics are not functioning in the office building of the local body institutions, the Legal Services Authorities need to purchase furniture.*

*If the Legal Services Authority has its own building to run the legal aid clinic, the infrastructural facilities shall be provided by such Authority."*

*"13. Legal Services in the Legal Aid Clinic:*

*The legal services rendered at the legal aid clinic shall be wide ranging in nature. Besides legal services advice, other services like preparing applications for job cards under the MGNREGA Scheme, liason with the Government offices and public authorities and helping the common people who come to the clinic for solving their problem with the officials, authorities and other institutions also shall form part of the legal services in the legal aid clinic (the list given is only indicative, not*

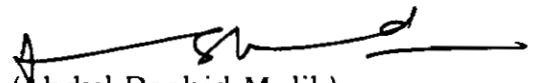
*exhaustive). Legal aid clinic shall work in single-window facility for helping the disadvantaged people to solve their problems where the operation of law comes into picture."*

For all other details kindly peruse the Jammu and Kashmir State Legal Services Authority (Legal Aid Clinic) Scheme, 2010.

The schedule for inauguration of all these Legal Aid Clinics shall be circulated in due course by or before 29<sup>th</sup> of September, 2011, by this Committee, after the same is approved by Hon'ble the Patron-in-Chief, J&K State Legal Services Authority. You are requested to take preliminary steps as per the Scheme so that the two Legal Aid Clinics in your District are ready for inauguration by Hon'ble the Chief Justice (A), High Court of J&K and Patron-in-Chief, J&K State Legal Services Authority in the august presence of Hon'ble Mr. Justice Virender Singh, Judge, High Court of Jammu and Kashmir and Executive Chairman, J&K State Legal Services Authority.

Please respond on our fax nos. 0194-2474338, 0191-2530095 and Cell No. 9419003259

Yours faithfully



(Abdul Rashid Malik)

Secretary

Jammu and Kashmir

High Court Legal Services Committee

Srinagar

NO: 282//HCLSC/SGS- Dated: 14/09/2011

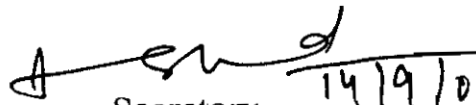
Copy to the:

1. Registrar General, High Court of J&K, Srinagar for information.
2. Principal Secretary to Hon'ble the Chief Justice, High Court of Jammu and Kashmir for information
3. Member Secretary, Jammu and Kashmir State Legal Services Authority, Civil Secretariat, Srinagar.

4. Secretary to Hon'ble Mr. Justice Virender Singh, Judge, High Court of Jammu and Kashmir and Executive Chairman, J&K State Legal Services Authority for information of his lordship.

✓ 5. Mr. Syed Zulfikar Ali, Incharge NIC, High Court Complex, Srinagar with the request to display the contents of the letter on the High Court Website for the information of all the Judicial Officers of the State.

6. Office File.

  
Secretary 14/9/11

Jammu and Kashmir  
High Court Legal Services Committee  
Srinagar